

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6866
ANSWERED ON:11.05.2005
PANEL OF UNDER SECRETARIES
Charenamei Shri Mani

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has prepared a panel of Under Secretaries of Central Secretariat Service (CSS) for the years 1987 to 1996 after 2000 and applied the amended rules of 1999 for the persons belonging to SC/ST category;
- (b) if so, the details thereof;
- (c) whether the Central Administrative Tribunal (CAT) has given directions to revise the panels based on the Central Secretariat Rules existing at relevant periods;
- (d) if so, the action taken/proposed to be taken by the Government to implement the judgment given by the CAT; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): The third proviso to Sub-Rule(2) of Rule 12 of CSS Rules, 1962 which permitted consideration of Senior Section Officers belonging to SC/ST category with four years` approved service, when their juniors were being considered for promotion to Grade I (Under Secretary) was omitted vide notification dated 8.3.1999. The Grade I Select Lists for the years 1987 to 1996 were prepared and issued from the year 2000 onwards. These Select Lists were prepared in accordance with the provisions of CSS Rules as amended vide notification dated 8.3.1999.

(c), (d) & (e): An application for Review of the CAT`s order dated 30.11.04 has been filed in the CAT.